Annexure A1

FORMAT FOR QUARTERLY REPORT TO SEBI BY COMPLIANCE OFFICER

[Report of Compliance Officer for Stock Exchanges or Clearing Corporations under SECC Regulations, 2018 and various Circulars issued thereunder]

Report for the Quarter ended ……..
Name of the Stock Exchange/ Clearing Corporation:
Name of the Compliance Officer:

I. Part A: Report in terms of Regulation 30(3) of SECC Regulations, 2018

Sl. No.	Provisions	Particulars	Details regarding the non-compliance and the corrective action(s) taken, if any.
1.			
2.			

Note: The above report shall contain details of non-compliance with provisions under Acts, Rules, SECC Regulations, 2018, circulars or directions issued thereunder and for the redressal of investors' grievances.

II. Part B: Status of compliance with specific provisions under SECC Regulations, 2018

Sl. No.	Regulations	Particulars	Remarks[1]
1.	Regulation 10A	Every recognised stock exchange and recognised clearing corporation shall abide by the Code of Conduct as specified under Part-A of Schedule-II of these regulations.	
2.	Regulation 14(1)	Every recognised stock exchange shall have a minimum net worth of one hundred crore rupees at all times.	
3.	Regulation 14(3)(c)	Every recognised clearing corporation shall maintain, at all times, a minimum net worth of one hundred crore rupees or capital as determined under regulation 14(3)(a) and 14(3)(b), whichever is higher.	
4.	Regulation 14(5)	Every recognised stock exchange or recognised clearing corporation shall submit an audited net worth certificate from the statutory auditor on a yearly basis by the thirtieth day of September of every year for the preceding financial year.	

[1] **Indicate 'Yes' if complied with the SECC Regulations, 2018 and various circulars issued thereunder and 'No' for non-compliance. In case of non-compliance, provide the details regarding the non-compliance and the corrective action(s) taken, if any.**

Sl. No.	Regulations	Particulars	Remarks[1]
5.	Regulation 16(1) and 22B	The shareholding or voting rights of any person in a recognised stock exchange or a recognised clearing corporation shall not exceed the limits specified in in this Chapter at any point of time. For the purpose of Limited Purpose Clearing Corporation (LPCC), the shareholding limits as specified under Regulation 22B shall be complied with.	
6.	Regulation 19(1)	No person shall, directly or indirectly, acquire or hold any equity shares or voting rights of a recognised stock exchange or recognized clearing corporation unless he is a fit and proper person: Provided that the onus shall be on the recognised stock exchange or recognised clearing corporation to ensure that all its shareholders are fit and proper persons: Provided further that such a requirement to ensure that all its shareholders are fit and proper persons shall not be applicable to a recognized stock exchange for shareholding of a person who directly or indirectly, acquires or holds less than two percent equity shares or voting rights of such recognized stock exchange.	
7.	Regulation 19(7)	Any person holding two percent or more of the paid-up equity share capital in a recognised stock exchange or a recognised clearing corporation, as the case may be, shall file a declaration within fifteen days from the end of every financial year to the recognised stock exchange or recognised clearing corporation, as the case may be, that he complies with the fit and proper criteria provided in these regulations.	
8.	Regulations 19 A	The recognized stock exchange / recognized clearing corporation shall put in place a monitoring mechanism as specified in Part G of Schedule–II of these regulations to ensure compliance with the shareholding conditions specified in these regulations at all times.	
9.	Regulation 20(1)(b)	The recognised stock exchange or recognised clearing corporation shall ensure that all its shareholders, directors and key management personnel are fit and proper persons at all times.	
10.	Regulation 22	A recognised stock exchange and recognised clearing corporation shall maintain and preserve all the books, registers, other documents and records	

Sl. No.	Regulations	Particulars	Remarks[1]
		relating to the issue or transfer of its securities for a period of not less than eight years.	
11.	Regulation 22D For LPCC	(1) The contribution to the Fund as specified in regulation 37 shall be made by the recognized limited purpose clearing corporation, the clearing members, participants and issuers of the debt securities, in the manner as may be specified by the Board from time to time. (2) Any shortfall in the Fund, shall be replenished by the recognized limited purpose clearing corporation to the threshold level as may be specified by the Board from time to time.	
12.	Regulation 23 (9)	A recognised stock exchange and recognised clearing corporation, shall monitor and ensure the compliance of sub-regulation (6) on continuous basis, to ensure that directors appointed, on their governing board, do not get associated with trading member or clearing member after approval of appointment.	
13.	Regulation 23 (14) (a)	The governing board of the recognised stock exchange and the recognised clearing corporation shall consist of directors having the requisite qualifications and experience in the areas of capital markets, finance and accountancy, legal and regulatory practice, technology, risk management and management or administration: Provided that the governing board of the recognised stock exchange and recognised clearing corporation shall consist of at least one public interest director having the requisite qualification and experience in each of the areas of capital markets, finance and accountancy, legal and regulatory practice, and technology.	
14.	Regulation 26 (1)	The governing board, directors, committee members and key management personnel of a recognised stock exchange and recognised clearing corporation shall abide by the Code of Conduct specified under Part-B of Schedule-II of these regulations.	
15.	Regulation 28 (3)	The functions under the verticals as provided at clause (a) and (b) of sub-regulation (1) shall be given higher priority in terms of resource allocation by the recognised stock exchange and recognised clearing corporation over the functions under the vertical as provided at clause (c) of sub-regulation (1).	

Sl. No.	Regulations	Particulars	Remarks[1]
16.	Regulation 28 (4)	Every recognised stock exchange and recognised clearing corporation shall periodically and objectively assess the adequacy of resources allocated to the first two verticals as specified in sub-regulation (1).	
17.	Regulation 28 (5)	Every recognised stock exchange and recognised clearing corporation shall adopt a "Chinese Wall" policy which separates the functions under vertical as provided at clause (b) of sub-regulation (1) from the functions of other verticals.	
18.	Regulation 28 (6)	The employees referred to in sub-regulation (5) shall not communicate any information concerning their activity to any one in other verticals and may be physically segregated from employees in other verticals including with respect to access controls: Provided that in exceptional circumstances, employees from other verticals may be given confidential information on "need to know" basis, under intimation to the compliance officer.	
19.	Regulation 31	(1) The contribution to the Fund as specified in regulation 37 shall be made by the recognised stock exchange, the recognised clearing corporation and the clearing members, in the manner as may be specified by the Board from time to time. (2) In case of shortfall in the Fund, the recognised clearing corporation and the recognised stock exchange shall replenish the Fund to the threshold level as may be specified by the Board from time to time.	
20.	Regulation 33 (3)	Recognised stock exchange and a recognised clearing corporation shall disclose resources committed towards strengthening regulatory functions and towards ensuring compliance with regulatory requirements applicable to the recognised stock exchange or recognised clearing corporation, as the case may be, backed by an activity based accounting in the report under section 134 of the Companies Act, 2013.	
21.	Regulation 33 (4)	The fees and charges levied by a recognized stock exchange or a recognized clearing corporation shall be placed for review before the Oversight Committee of such recognized stock exchange or recognized clearing corporation.	
22.	Regulation 33 (5)	Every recognized stock exchange and recognized clearing corporation shall internally conduct annual evaluation of its performance and the performance	

Sl. No.	Regulations	Particulars	Remarks[1]
		of its statutory committees in such a manner as may be specified by the Board. (This may be reported only at the end of quarter ended June of every year)	
23.	Regulation 33 (7)	Every recognised stock exchange and recognised clearing corporation shall disclose, on their website, the agenda and minutes of its governing board meetings pertaining to regulatory, compliance, risk management and investor grievance areas, after approval of such minutes.	
24.	Regulation 37(4)	The sufficiency of the corpus of the Fund (to guarantee settlement of trades) shall be tested by way of periodic stress tests, in the manner specified by the Board.	
25.	Regulation 37(5)	The utilization of the Fund (to guarantee settlement of trades) shall be in accordance with the norms specified by the Board.	
26.	Regulation 38(1)	The utilization of profits and investments by recognised clearing corporations shall be in accordance with the norms specified by the Board.	
27.	Regulation 38(2)	The recognized stock exchange or recognized clearing corporation shall not carry on any activity whether involving deployment of funds or otherwise without prior approval of the Board: Provided that prior approval of the Board shall not be required in case of treasury investments if such investments are as per the investment policy approved by the governing board of recognized stock exchange or recognized clearing corporation; Provided further, that the recognised stock exchange and recognised clearing corporation may engage in activities whether involving deployment of funds or otherwise that are unrelated or not incidental to its activity as a stock exchange or clearing corporation, as the case may be, through a separate legal entity and subject to approval of the Board.	
28.	Regulation 38(3)	An employee of a recognised stock exchange or recognised clearing corporation shall not simultaneously be an employee of any other company where the recognised stock exchange or recognized clearing corporation has invested.	
29.	Regulation 38(4)	A director, committee member or employee of a recognised stock exchange or a recognised clearing corporation shall not receive any compensation or	

Sl. No.	Regulations	Particulars	Remarks[1]
		any other financial benefit from the companies where the recognised stock exchange or recognised clearing corporation has invested, other than fees and expenses related to the governing board and committee meetings.	
30.	Regulation 39 (1)	The recognised clearing corporation shall lay down a policy framework for ensuring that there is no discrimination while rendering clearing and settlement services in settlement of trades executed on shareholder stock exchange(s) and executed on non-shareholder stock exchange(s).	
31.	Regulation 39 (3)	The recognised clearing corporation and recognised stock exchange shall ensure equal, unrestricted, transparent and fair access to all persons without any bias towards its associates and related entities.	
32.	Regulation 39 A	Every recognised stock exchange and recognised clearing corporation and the company where the recognised stock exchange or recognised clearing corporation has invested shall lay down a framework for sharing and monitoring of data, including confidential and sensitive data.	
33.	Regulation 40	Every recognised stock exchange shall maintain and preserve the books of account and documents as given under regulation 40(1) for a minimum period of eight years.	
		Every recognised clearing corporation shall maintain and preserve the books of account and documents as given under regulation 40(2) for a minimum period of eight years.	
34.	Regulation 42 (2)	No memorandum of association, articles of association or any other constitution document, in so far as they relate to matters specified in section 3 of the Act or under these regulations and bye-laws of a recognized stock exchange or a recognised clearing corporation, shall be amended except with prior approval of the Board.	
35.	Regulation 44B	Compliance with provisions of regulation 44B on “Restriction in having association with certain persons”	
36.	Regulation 45 (2)	A recognized stock exchange shall not list any securities of its associates.	

III. Part C: Status of compliance with specific provisions of latest Master Circular for "Stock Exchanges and Clearing Corporations" and other circulars issued under SECC Regulations, 2018

A. For Stock Exchanges

Sr. No.	Particulars	Clauses	Remarks[1]
1.	Bulk deal reporting	A recognized Stock exchanges shall disseminate all transactions in a scrip where total quantity of shares bought/sold is more than 0.5% of the number of equity shares of the company listed on the stock exchange on the same day after market hours to the general public.	
2.	Block Deal reporting	The stock exchanges shall disseminate the information on block deals such as the name of the scrip, name of the client, quantity of shares bought/sold, traded price, etc. to the general public on the same day, after the market hours.	
3.	Disclosure Requirement for Margin Trading Facility	The stock exchange/s shall disclose the scrip wise gross outstanding in margin accounts with all brokers to the market. Such disclosure regarding margin trading done on any day shall be made available after the trading hours on the following day, through its website.	
4.	Market making for SME Platform	The exchange should disseminate the list of Market Makers for the respective scrip to the public.	
5.	Inventory Management for Market Makers of SME Platform	In the event the market maker exhausts his inventory through market making process on the platform of the exchange, the concerned stock exchange may intimate the same to SEBI after due verification.	
6.	Liquidity Enhancement Schemes for illiquid securities in equity cash market	1. The effectiveness of the scheme shall be reviewed by the stock exchange every six months and the stock exchange shall submit half-yearly reports to SEBI. 2. Outcome of the scheme (incentives granted and volume achieved –market maker wise and security wise) shall be disseminated monthly. 3. The stock exchange shall have systems and defined procedures in place to monitor collusion between stock brokers indulging in trades solely for seeking incentives and prevent payment of incentives in such cases.	
7.	Proprietary account Trading Terminal	In case any member requires the facility of using "pro-account" through trading terminals from more than one location, such member shall be required to submit an undertaking to the stock exchange	

Sr. No.	Particulars	Clauses	Remarks[1]
		stating the reason for using the "pro-account" at multiple locations and the stock exchange may, on case to case basis after due diligence, consider extending the facility of allowing use of "pro-account" from more than one location.	
8.	Framework for short selling	1. The institutional investors shall disclose upfront at the time of placement of order whether the transaction is a short sale. However, retail investors would be permitted to make a similar disclosure by the end of the trading hours on the transaction day. 2. The brokers shall be mandated to collect the details on scrip-wise short sell positions, collate the data and upload it to the stock exchanges before the commencement of trading on the following trading day. The stock exchanges shall then consolidate such information and disseminate the same on their websites for the information of the public on a weekly basis. The frequency of such disclosure may be reviewed from time to time with the approval of SEBI."	
9.	Modification of Client Codes	The Stock Exchange shall conduct a special inspection of the trading member to ascertain whether the modifications of client codes are being carried out only to rectify genuine errors and take appropriate disciplinary action, if any deficiency is observed. Stock exchanges shall submit a report to SEBI every quarter regarding all such client code modifications where penalties have been waived.	
10.	Trade annulment at stock exchanges	Stock exchanges shall undertake annulment or price reset only in exceptional cases, after recording reasons in writing, in the interest of the investors, market integrity, and maintaining sanctity of price discovery mechanism.	
11.	Guidelines for execution of Power of Attorney	Stock Exchanges and Depositories shall ensure that PoA is not used by TM/CM/DPs for any purpose other than as specified by SEBI.	
12.	Internet based Trading Services	1. The Stock Exchange must ensure that the system used by the broker has provision for security, reliability and confidentiality of data through use of encryption technology. The Stock Exchange must also ensure that records	

Sr. No.	Particulars	Clauses	Remarks[1]
		maintained in electronic form by the broker are not susceptible to manipulation. 2. The Stock Exchange must ensure that the brokers maintain adequate backup systems and data storage capacity. The Stock Exchange must also ensure that the brokers have adequate system capacity for handling data transfer, and arranged for alternative means of communications in case of Internet link failure. 3. The Stock Exchange must ensure that brokers comply with all requirements of "Know Your Client" and have sufficient, verifiable information about clients, which would facilitate risk evaluation of clients.	
13.	Trading Terminals	1. Stock exchanges shall organize mock trading sessions on a regular basis, at least once in a calendar month, to facilitate testing of new software or existing software that has undergone any change of functionality, in a close-to-real trading environment. 2. Stock exchanges shall monitor compliance of stock brokers / trading members, who use trading algorithm, with regard to the requirement of participation in mock trading session as mandated. 3. Stock exchanges shall also ensure that the system auditors examine the compliance of stock broker / trading member, who use trading algorithms, with regard to the requirement of participation in mock trading session, as mandated. 4. In order to ensure that stock brokers are not using software without requisite approval of the stock exchanges, stock exchanges are advised to put in place suitable mechanism to prevent any unauthorized change to the approved software.	
14.	Penalty on malfunction of software used by stock broker/ trading member	Stock exchanges shall examine the cases of malfunctioning of software used by stock brokers / trading members and apply deterrent penalties in form of fines or suspension to the stock broker/trading member whose software malfunctioned.	
15.	Algorithmic Trading	1. The stock exchange shall have arrangements, procedures and system capability to manage the load on their systems in such a manner so as to achieve consistent response time to all	

Sr. No.	Particulars	Clauses	Remarks[1]
		stock brokers. The stock exchange shall continuously study the performance of its systems and, if necessary, undertake system upgradation, including periodic upgradation of its surveillance system, in order to keep pace with the speed of trade and volume of data that may arise through algorithmic trading. 2. The stock exchange shall put in place monitoring systems to identify and initiate measures to impede any possible instances of order flooding by algos. 3. The stock exchange shall ensure that all algorithmic orders are necessarily routed through broker servers located in India and the stock exchange has appropriate risk controls mechanism to address the risk emanating from algorithmic orders and trades. 4. Stock exchanges shall periodically review their surveillance arrangements in order to better detect and investigate market manipulation and market disruptions.	
16.	Annual system audit of exchanges and brokers	Compliance with provisions related to Annual system audit of stock exchanges and brokers as provided under SEBI Master Circular for "Stock Exchanges and Clearing Corporations".	
17.	Business Continuity Plan and Disaster Recovery	Compliance with provisions related to Guidelines for Business Continuity Plan and Disaster Recovery of Market Infrastructure Institutions as provided under SEBI Master Circular for "Stock Exchanges and Clearing Corporations"	
18.	Cyber Security and Cyber Resilience framework for Stock Exchanges	Compliance with provisions related to Cyber Security and Cyber Resilience Framework as provided under SEBI Master Circular for "Stock Exchanges and Clearing Corporations".	
19.	Performance evaluation of PIDs	Compliance with provisions related to Performance review of Public Interest Directors (PIDs) as provided under SEBI Master Circular for "Stock Exchanges and Clearing Corporations".	
20.	Code of Conduct & Institutional mechanism for	Compliance with provisions related to Code of Conduct & Institutional mechanism for prevention of Fraud or Market Abuse as provided under SEBI	

Sr. No.	Particulars	Clauses	Remarks[1]
	prevention of Fraud or Market Abuse	Master Circular for "Stock Exchanges and Clearing Corporations".	

B. Stock Exchanges with Commodity Derivatives Segment shall also provide status of compliance on the following:

Sr. No.	Particulars	Clauses	Remarks[1]
1.	Spot Pricing	a. The stock exchange shall display the spot price polling mechanism adopted for every contract on its website along details. b. endeavor in increasing the sample size used for fixing the daily spot prices during the last 15 days of the contract. c. review on a monthly basis the prices polled by the participants to identify participants habitually polling unrealistic prices.	
2.	Liquidity Enhancement Scheme	a. The scheme shall be objective, transparent, non-discretionary and non-discriminatory. b. The effectiveness of the scheme shall be reviewed by the exchange every six months and the exchange shall submit half-yearly reports to SEBI. c. Outcome of the scheme (incentives granted, and volume achieved –market maker wise and security wise) shall be disseminated monthly.	
3.	Framework for utilization of Regulatory Fee Foregone by SEBI	a. the stock exchanges shall make disclosure regarding the corpus of the fund and its utilization, on their website, on a monthly basis.	
4.	Performance review of the commodity derivatives contract	a. All stock exchanges shall review the performance of all contracts traded on their platform. b. The said performance review along with the methodology adopted in evaluation, if any, shall be disclosed by the stock exchanges on their website prominently.	
5.	Re-balancing of Commodity indices	a. The index constituents and their weightages shall be at least annually selected and rebalanced. Stock Exchanges shall decide and announce/disclose the constituents and weightages of the index at least three	

		months before the actual re-balancing of the index. Stock Exchanges shall ensure that constituents meet the eligibility criteria as mentioned above while deciding the constituents and weightages for rebalancing.	

C. For Clearing Corporations

Sr. No.	Particulars	Clauses	Remarks[1]
1.	Auction or Close Out	The Proceeds from Auction or Close-out should be used to settle the claim of the aggrieved party. Any amount remaining thereof should be credited to the Core Settlement Guarantee Fund ("Core SGF") instead of crediting it to the defaulting party's account.	
2.	Core SGF related	1. CC shall also review and determine by 15th of every month, the adequacy of contributions made by various contributors and any further contributions to the Core SGF required to be made by various contributors for the next month 2. At any point of time, CC contribution to Core SGF shall be at least 50% of the MRC 3. Any Penalty levied by CC shall be credited to Core SGF corpus 4. CC shall follow prudential norms of Investment Policy for Core SGF corpus. CC shall ensure Core SGF corpus is invested in highly liquid financial instruments with minimal market and credit risk and is capable of being liquidated rapidly with minimal adverse price effect. 5. CCs shall carry out daily stress testing for credit risk using at least the standardized stress testing methodology prescribed for each segment. 6. Also, for products for which specific stress testing methodology has not been prescribed in this circular, CCs shall develop extreme but plausible market scenarios (both hypothetical and historical) and carry out	

		stress tests based on such scenarios and enhance the corpus of Core Settlement Guarantee Fund/ reserves, as required by the results of such stress tests. 7. CCs shall ensure that it maintains sufficient liquid resources to manage liquidity risks from members, settlement banks and those generated by its investment policy. CCs shall daily test the adequacy of its liquidity arrangements in order to ensure that its liquid resources are adequate to meet simultaneous default of at least two clearing members and their associates that would generate the largest aggregate liquidity obligation for the CC in extreme but plausible market conditions. 8. CCs shall periodically carry out reverse stress tests. 9. CCs shall daily conduct back testing of the margins collected vis-à-vis the actual price changes for the contracts being cleared and settled in every segment to assess appropriateness of its margining models. 10. On at least a monthly basis, CCs shall perform a comprehensive and thorough analysis of stress testing scenarios, models, and underlying parameters and assumptions used to ensure they are appropriate for determining the CCP's required level of default protection in light of current and evolving market conditions.	
3.	Framework to enable verification of upfront collection of Margins	Clearing Corporations shall adopt the framework for the purpose of 'Mechanism for regular monitoring of and penalty for short-collection/ non-collection of margins from clients' in Cash and Derivatives segments.	
4.	Investments by CC	Combined investments made by Clearing Corporations in Liquid Funds and Overnight Funds shall not exceed a limit of ten per cent of the total investible resources held by the clearing corporation, at any point in time.	

5.	Disclosures relating to regulatory and arbitration matters on websites of CC	1. Clearing Corporations shall post all regulatory orders and arbitration / appellate awards on their websites. 2. Clearing Corporations shall disseminate information with respect to brief profile, qualification, areas of experience / expertise, number of arbitration matters handled, pre-arbitration experience, etc. of the arbitrators on their website.	
6.	Code of Conduct & Institutional mechanism for prevention of Fraud or Market Abuse	Compliance with provisions of SEBI Master Circular on Code of Conduct & Institutional mechanism for prevention of Fraud or Market Abuse	
7.	Risk Management for Options in Commodity Derivatives	a. Clearing Corporations shall adopt risk management framework compliant with the Principles for Financial Market Infrastructures issued by the Committee on Payments and Market Infrastructures ("CPMI") and the International Organization of Securities Commissions ("IOSCO"). b. CCs shall fix prudent price scan range, volatility scan range and/or plausible changes in any other parameters impacting options price. c. CCs shall impose appropriate short option minimum margin, calendar spread charge, extreme loss margin, concentration margins, additional margins, pre-expiry margin, delivery period margin etc. for option contracts. d. CCs (providing clearing and settlement for options) shall review the value of VSR by back testing on a monthly basis using last 3 years' data by 15th of every month and any change in VSR shall be implemented from 1sttrading day of the following month. e. CCs shall impose initial margins at the level of portfolio of individual client comprising of his positions in futures and options contracts on each commodity. f. CCs shall mark to market the options positions by adding the current market value of options(positive for long options and	

		negative for short options) to the margin requirement.	
8.	Rationalization of imposition of fines for false/incorrect reporting of margins or non-reporting of margins by Trading Member/Clearing Member in all segments	Report on the penalties collected by the stock exchange be submitted by the 10th day of the following month.	
11.	Review of Margin Framework for Commodity Derivatives Segment	Compliance with Master Circular on section pertaining to margin framework for Commodity Derivatives Segment	
12.	Review of delivery default norms	Compliance with Master Circular on delivery default norms	
13.	Guidelines for warehousing norms for agricultural/agri-processed goods and non-agricultural goods (only base/industrial metals) underlying a commodity derivatives contract having the feature of physical delivery	Compliance with SEBI Master circular on section pertaining to Warehousing norms for agriculture and agri-processed commodities and non-agricultural goods.	
14.	Revision in computation of Core Settlement Guarantee Fund in Commodity Derivatives Segment	Compliance with the relevant provisions of SEBI Master Circular for “Commodity Derivatives Segment”	
15.	Modification in Cyber Security and Cyber Resilience framework of	Compliance with relevant provisions of SEBI Master Circular for “Stock Exchanges and Clearing Corporations”	

	Stock Exchanges, Clearing Corporations and Depositories		
16.	Guidelines for MIIs regarding Cyber security and Cyber resilience	Compliance with relevant provisions of SEBI Master Circular for “Stock Exchanges and Clearing Corporations”	
17.	Principles of Financial Market Infrastructures (PFMIs)	Compliance with relevant provisions of SEBI Master Circular for “Stock Exchanges and Clearing Corporations”	
18.	Business Continuity for Clearing Corporations through Software as a Service (SaaS) Model	Compliance with relevant provisions of SEBI Master Circular for “Stock Exchanges and Clearing Corporations”	
19.	Annual system audit of Clearing Corporations	Compliance with provisions of SEBI Master Circular on Annual system audit of clearing corporations.	
20.	Business Continuity Plan and Disaster Recovery	Compliance with provisions of SEBI Master Circular on Guidelines for Business Continuity Plan and Disaster Recovery of Market Infrastructure Institutions	
21.	Cyber Security and Cyber Resilience framework for Stock Exchanges	Compliance with provisions of SEBI Master Circular on Cyber Security and Cyber Resilience Framework.	

It is certified that the stock exchange or the clearing corporation was in compliance with all the provisions of relevant Acts, Rules, SECC Regulations, 2018, circulars or directions issued thereunder for the quarter ended______, except the non-compliances mentioned at Part-A of the report.

Place:

Date:

Signature of the Compliance Officer: